

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE/INHERENT JURISDICTION

CIVIL APPEAL NO. _____ OF 2026
(Arising out of SLP(C) No.33404 of 2025)

IMROZ KHAN

APPELLANT(S)

VERSUS

SUDHIR KUMAR & ANR.

RESPONDENT(S)

WITH

CONTEMPT PETITION(C) NO. _____ OF 2026
[DIARY NO.54018/2025]

IN

WRIT PETITION(C) NO.295/2022

O R D E R

1. Upon being mentioned by Dr. S. Muralidhar, learned Senior Counsel, SLP(C) No.33404/2025 is taken on Board.
2. Leave granted.
3. Since the High Court has dismissed the contempt proceedings on, *inter alia*, the erroneous premise that the Authorities were not aware of the judgment of this Court, we set aside the impugned judgment of the High Court and remit

the case for re-determination on the questions such as:

(i) Whether the subject property is a private property or public property?

(ii) Whether the possession/construction thereupon is authorised or unauthorized?

(iii) If the possession/construction is found to be unauthorised, whether the prescribed procedure as per law has been followed before removing it?

4. It goes without saying that after determination of these questions by the High Court, necessary consequences shall follow.

5. Consequently, the appeal stands partly allowed in the above terms.

6. The Contempt Petition, filed by the petitioner alleging violation of the directions contained in judgment of this Court dated 13.11.2024, arises from the same factual circumstances. We, thus, deem it appropriate to also transfer the record of this Contempt Petition to the High Court of Madhya Pradesh. The learned Bench of the High Court is requested to call for the necessary record and/or obtain necessary evidence through the District Courts for determination of all the questions that arise for consideration.

7. In the interest of expediency, the High Court is requested to decide both matters jointly and expeditiously, preferably within three months.

8. The Contempt Petition is, accordingly, disposed of.

.....CJI.
(SURYA KANT)

.....J.
(JOYMALYA BAGCHI)

.....J.
(V. MOHANA)

NEW DELHI;
JULY 16, 2026

IN THE SUPREME COURT OF INDIA
CIVIL/CRIMINAL ORIGINAL/INHERENT JURISDICTION

WRIT PETITION(C) NO.295/2022

IN RE: DIRECTIONS IN THE MATTER OF DEMOLITION
OF STRUCTURES

WITH

WRIT PETITION(CRL.) NO.162/2022

WRIT PETITION(C) NO.294/2022

WRIT PETITION(C) NO.340/2022

WRIT PETITION(C) NO.328/2022

CONTEMPT PETITION (C) NO. OF 2026
[DIARY NO.13431/2022]

IN

WRIT PETITION(C) NO.295/2022

WRIT PETITION(C) NO.484/2022

CONTEMPT PETITION (C) NO. OF 2026
[DIARY NO.44449/2024]

IN

WRIT PETITION(C) NO.295/2022

CONTEMPT PETITION (C) NO.819 OF 2024

IN

WRIT PETITION(C) NO.295/2022

CONTEMPT PETITION (C) NO. OF 2026
[DIARY NO.50311/2024]

IN

WRIT PETITION(C) NO.295/2022

CONTEMPT PETITION (C) NO. OF 2026
[DIARY NO.8034/2025]

IN

WRIT PETITION(C) NO.295/2022

CONTEMPT PETITION (C) NO.112 OF 2025

IN

WRIT PETITION(C) NO.295/2022

CONTEMPT PETITION (C) NO. OF 2026
[DIARY NO.14670/2025]

IN

WRIT PETITION(C) NO.295/2022

CONTEMPT PETITION (C) NO. OF 2026
[DIARY NO.37759/2025]

IN

WRIT PETITION(C) NO.295/2022

CONTEMPT PETITION(C) NO.610/2025

IN

WRIT PETITION(C) NO.295/2022

CONTEMPT PETITION (C) NO. OF 2026
[DIARY NO.62155/2025]

IN

WRIT PETITION(C) NO.295/2022

O R D E R

1. The question that arises for consideration in these proceedings is whether the demolition/partial demolition of the petitioners' premises has been made in violation of the directions issued by this Court on 13.11.2024 in W.P.(C) No.295/2022 (In Re: Directions in the matter of demolition of structures). It may be mentioned, at the outset, that according to the petitioners, the principles of natural justice were brazenly violated and an order of demolition

with respect to their private property has been passed contrary to law. The respondents, on the other hand, have filed a counter affidavit asserting that the principles of natural justice have been complied with and an order of demolition has been passed only after following the law. It is also claimed that the order of demolition pertains to construction raised on public property and/or in violation of the sanctioned plan.

2. It may, thus, be seen that multiple questions of fact arise for consideration.

3. Consequently, we deem it appropriate to transfer the record of these Contempt Proceedings/writ proceedings to the jurisdictional High Court(s). The High Courts are requested to call for the necessary record and/or obtain necessary evidence through the District Courts for determination of all the questions that arise for consideration. The High Court is requested to decide the matter expeditiously and preferably within four months.

4. The *interim* protection, granted by this Court, shall continue to operate during the pendency of proceedings before the High Court, but the parties shall be at liberty to seek modification of the *interim* orders before the High Court. Such an application shall be decided as per its own merits, and we do not express an opinion in this regard.

5. It is clarified that we have not expressed any opinion on merits of the allegations or counter-allegations made by the parties.

6. While adjudicating these proceedings, it is obvious that the High Court will examine the question as to whether the directions issued by this Court on 13.11.2024 in W.P. (C) No.295/2022 (In Re: Directions in the matter of demolition of structures) have been breached or complied with by the Authorities. The High Court shall also examine as to whether the actions/inactions amount to the commission of contempt as per the Contempt of Courts Act, 1971.

7. The parties shall be at liberty to raise their respective contentions before the High Court and to supplement their respective pleadings by way of filing additional affidavits/documents before the High Court. The parties, if so advised, may instead pursue alternate remedies before the High Court through fresh petitions.

8. We may clarify that although WP (C) No. 295/2022, WP (Crl) No. 162/2022, and WP (C) No. 328/2022 have been recaptioned, these Writ Petitions may also be transferred as above for pursuing the matter on the specific facts pleaded therein.

9. The petitions, as also all pending interlocutory applications, are accordingly disposed of as transferred.

Contempt Petition(C) No.610/2025

10. Mr. S. S. Kazi, learned counsel for the petitioner(s) seeks and is permitted to withdraw this petition.

11. The Contempt Petition is, accordingly, dismissed as

withdrawn.

WP (C) No. 340/2022 and Contempt Petition Diary No.13431/2022

12. Mr. M. R. Shamshad, learned senior counsel for the petitioner(s) does not want to press these petitions. The same are, accordingly, dismissed as not pressed.

.....CJI.
(SURYA KANT)

.....J.
(JOYMALYA BAGCHI)

.....J.
(V. MOHANA)

NEW DELHI;
JULY 16, 2026

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).295/2022

IN RE: DIRECTIONS IN THE MATTER OF DEMOLITION OF STRUCTURES

WITH

W.P.(CrI.) No. 162/2022 (PIL-W)

IA No.194364/2024 - APPROPRIATE ORDERS/DIRECTIONS

IA NO.194342/2024 - EXEMPTION FROM FILING O.T.

W.P.(C) No. 294/2022 (PIL-W)

IA No. 69816/2022 - EXEMPTION FROM FILING O.T.

IA No. 62652/2022 - STAY APPLICATION

W.P.(C) No. 340/2022 (PIL-W)

IA No. 70086/2022 - EXEMPTION FROM FILING O.T.

W.P.(C) No. 328/2022 (X)

Diary No(s). 13431/2022 (PIL-W)

W.P.(C) No. 484/2022 (X)

FOR ADMISSION and IA No.91056/2022-PERMISSION TO FILE LENGTHY LIST OF DATES

Diary No(s).44449/2024 (PIL-W)

IA No. 224727/2024 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 86085/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 73279/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 227589/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Diary No(s). 45534/2024 (PIL-W)

IA No. 101717/2025 - EARLY HEARING APPLICATION

IA No. 227713/2024 - EXEMPTION FROM FILING O.T.

IA No. 101763/2025 - STAY APPLICATION

CONMT.PET.(C) No.819/2024 in W.P.(C) No. 295/2022 (PIL-W)

SLP(C) No. 24515/2024 (III-B)

IA No.237435/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.237443/2024-EXEMPTION FROM FILING O.T. and IA No.237441/2024-PERMISSION TO FILE LENGTHY LIST OF DATES

SLP(C) No. 24597/2024 (III-B)

IA No.238254/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.238255/2024-EXEMPTION FROM FILING O.T.

Diary No(s). 50311/2024 (PIL-W)

IA No. 249730/2024 - EXEMPTION FROM FILING O.T.

IA No. 128906/2025 - EXEMPTION FROM FILING O.T.

IA No. 16478/2025 - EXEMPTION FROM FILING O.T.

IA No. 128905/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 21258/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 16477/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Diary No(s). 8034/2025 (PIL-W)

IA No. 40200/2025 - EXEMPTION FROM FILING O.T.

IA No. 109523/2025 - EXEMPTION FROM FILING O.T.

IA No. 105506/2025 - EXEMPTION FROM FILING O.T.

IA No. 105423/2025 - EXEMPTION FROM FILING O.T.

IA No. 248051/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

CONMT.PET.(C) No. 112/2025 in W.P.(C) No. 295/2022 (PIL-W)

IA No. 47460/2025 - EXEMPTION FROM FILING O.T.

IA No. 158621/2025 - EXEMPTION FROM FILING O.T.

Diary No(s). 14670/2025 (PIL-W)

IA No. 69123/2025 - EXEMPTION FROM FILING O.T.

IA No. 176635/2025 - EXEMPTION FROM FILING O.T.

Diary No(s). 37759/2025 (PIL-W)

IA No. 169942/2025 - EXEMPTION FROM FILING O.T.

CONMT.PET.(C) No. 610/2025 in W.P.(C) No. 295/2022 (PIL-W)

IA No. 254629/2025 - AMENDMENT IN CAUSE TITLE

IA No. 188260/2025 - EXEMPTION FROM FILING O.T.

Diary No(s). 54018/2025 (PIL-W)

IA No. 239053/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 239043/2025 - EXEMPTION FROM FILING O.T.

Diary No(s). 62155/2025 (PIL-W)

SLP(C) No.33404/2025

Date : 16-07-2026 These petitions were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :Mr. Huzefa Ahmadi, Sr. Adv.

Mr. M. R. Shamshad, Sr. Adv.

Mr. Abdul Qadir Abbasi, AOR

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Mr. Imran Ahmed Abbasi, Adv.

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Ms. Vinita, Adv.

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Mr. Syed Ahmed Saud, Adv.

Mr. Mohd. Parvez Dabas, Adv.

Mr. Daanish Ahmed Syed, Adv.

Mr. Uzmi Jameel Husain, Adv.

Mr. Shagir Khan, Adv.

Mr. Saghir Khan, Adv.

Mr. Mohd Shahib, Adv.

Mr. Mohd Shakim, Adv.

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Mr. Huzefa Ahmadi, Sr. Adv.

Mr. M. R. Shamshad, Sr. Adv.

Mr. Adeel Ahmed, AOR

Mr. Abdur Razzaque Bhuyan, Adv.

Mr. Junaid Khalid, Adv.

Mr. Raja Chatterjee, Adv.

Mr. Nekibur Zaman Choudhury, Adv.

Mr. Piyush Sachdev, Adv.

Mr. Nasim Akram Mazarbhuiya, Adv.

Ms. Riya Dutta, Adv.

Ms. Shehnaz Laskar, Adv.

Mr. Aamir Hussain, Adv.

Mr. Umesh Kumar, Adv.

Mr. Satya Mitra, AOR

Mr. C.u.singh, Sr. Adv.
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Mr. Ujjwal Singh, Adv.
Mr. M. Huzaifa, Adv.

Mr. M R Shamshad, Sr. Adv.
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Ms. Prapti Shrivastava, Adv.
Ms. Sneha Chandna, Adv.
Ms. Varun Singh, Adv.
Mr. Amit Kumar Singh, Adv.
Ms. Priya, Adv.

Mr. Biju P Raman, AOR
Mr. Anas Tanwir, AOR

For Respondent(s) : Mr. Chinmoy Sharma, Sr. A.A.G.
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Mr. Vijay Deora, Adv.

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Mr. Devesh Maurya, Adv.
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Mr. Mansur Ali Khan, Adv.
Mr. Gurjeet Singh, Adv.
Mr. Mohd Faisal Khan, Adv.

Mr. Sarad Kumar Singhanian, AOR

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Mr. Sarim Naved, Adv.
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Mr. Satvik Sharma, Adv.
Mr. Rajesh Singh, Adv.
Mr. Varun Varma, Adv.
Mr. Javed Raza, Adv.
Mr. Narendra Pal Sharma, Adv.
Mr. Mahi Pal Singh, Adv.
Ms. Shrya Jha, Adv.
Ms. Manisha Chawla, Adv.
Ms. Swati Vishan, Adv.
Ms. Asmita Mishra, Adv.
Ms. Niharika Dwivedi, Adv.
Ms. Divya Mishra, Adv.
Ms. Suresh Kumari, Adv.
Mr. Shubham Rajhans, Adv.
Mr. Ishank Ranjan, Adv.
Mr. Prakhar Shukla, Adv.
Mr. D.p Singh, Adv.
Mr. Desh Pal Singh, Adv.
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Mr. K.m. Nataraj Ld, A.S.G.
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Mr. Rajat Nair, Adv.
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Mr. Kanu Agarwal, Adv.
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Ms. Astha Singh, Adv.

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Mr. Devesh Maurya, Adv.
Mr. Ameet Siingh, Adv.
Mr. Ravi Kumar, Adv.
Mr. Rohit Swarup, Adv.
Mr. Saurabh Rohilla, Adv.
Mr. Vikash Kumar, Adv.

Mr. Chinmoy Sharma, Sr. A.A.G.
Mr. Shuvodeep Roy, AOR
Mr. Deepayan Dutta, Adv.
Mr. Saurabh Tripathi, Adv.
Mr. Vijay Deora, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) Nos.24515/2024 and 24597/2024, & Contempt Petition (C) Diary No. 45534/2024)

1. The matters are de-tagged from the batch and to be listed together on 03.09.2026.

SLP(C) NO.33404/2025

2. Upon being mentioned, the matter is taken on Board.
3. Leave granted.
4. The appeal is partly allowed in terms of the signed order.
5. All pending applications, if any, also stand disposed of.

C.P.(C) No.54018/2025

6. The Contempt Petition is disposed of in terms of the signed order.
7. All pending applications, if any, also stand disposed of.

W.P.(C) No.340/2022 & C.P.(C) Diary No. 13431/2024

8. The petitions are dismissed as not pressed in terms of the

signed order.

Contempt Petition(C) No.610/2025

3. The petition is dismissed as withdrawn in terms of the signed order.

I.A. Nos.194364/2024 & 194342/2024 in W.P.(Crl.) No.162/2022

4. Mr. C.U. Singh, learned Senior Counsel for the petitioner(s)/applicant(s) submits that since these applications were filed before this Court delivered its judgment in W.P.(C) No.295/2022 (In Re: Directions in the matter of demolition of structures), he may be permitted to withdraw the same with liberty to approach the jurisdictional High Court.

5. Permission, as prayed for, is granted.

6. The applications are dismissed as withdrawn with liberty as aforesaid.

Rest of the matters

7. The petitions, as also all pending interlocutory applications, are disposed of in terms of the signed order.

(ARJUN BISHT)

ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)

DY. REGISTRAR

(two signed orders are placed on the file)